

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-42/1996(Pt.)/ 856 /A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Binod Kumar Chetri,
District & Sessions Judge, Dibrugarh
Dated Guwahati, the 14th February, 2020.

Sub:- Commuted Leave.

Ref:- Your letter No. DJD/612/2020, dtd. 11.02.2020

Sir,

With reference to the above, I am directed to inform you that your prayer for 13 (thirteen) days commuted leave w.e.f. 24.02.2020 to 07.03.2020, (prefixing 21.02.2020, 22.02.2020 & 23.02.2020 and suffixing 08.03.2020, 09.03.2020 & 10.03.2020), has been granted, subject to submission of your Leave Admissibility Report from the office of the Accountant General (A&E), Assam, Guwahati.

Further, you are asked to hand over charge to the Civil Judge and Assistant Sessions Judge, Dibrugarh and in her absence to the next senior most Judicial officer at the station before proceeding on leave.

Yours faithfully,

sd/-

Memo NO.HC.VII-42/1996(Pt.)/ 857 - ⁸⁵⁸ /A, dated dtd. 14.2.2020
JT. REGISTRAR (VIGILANCE)

Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information. A Copy of duly filled in leave application in the prescribed format of the concerned officer is enclosed herewith for Leave Admissibility Report and necessary action from your end.

2. The Systems Analyst, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)

